

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 105
IA- 3200/2024
IN
IB-683(ND)/2023

IN THE MATTER OF:

ALCHEMIST ASSET RECONSTRUCTION CO. LTD Petitioner/Applicant
Vs.
ASSOCIATED COMPOSITE MATERIALS PVT. LTD. Respondent

Order u/S. 7 of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 02.07.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Udit Singh, Adv.
For the Respondent :

ORDER

IA-3200/2024

This application has been filed by Resolution Professional seeking exclusion of thirteen days from 06.12.2023 to 19.12.2023 from the CIRP.

It is stated by Ld. Counsel appearing for the Applicant that the CIRP order was passed on 06.12.2023 and the order was uploaded on the website of the NCLT on 19.12.2023. The CoC in its 12th meeting held on 01.06.2024 has passed a resolution for seeking exclusion.

Having regard to the facts and circumstances of the case, we allow the prayer and exclude thirteen days from 06.12.2023 to 19.12.2023 from the CIRP.

The Applicant has also prayed for extension of ninety days with effect from 04.06.2024 in view of Resolution passed by committee of Creditors in the 12th meeting held on 01.06.2024 so as to enable completion of the CIRP process.

Having regard to the facts and circumstances of the case, we allow the prayer and extend the CIRP period of ninety days with effect from 04.06.2024.

Application **disposed of.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Ajay

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)